

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. Rev. No. 674 of 2014

Imtiyaz Ansari @ Imtiyaz Alam **Petitioner**

Versus

The State of Jharkhand **Opposite Party**

CORAM :HON'BLE MRS. JUSTICE ANUBHA RAWAT CHOUDHARY

Through Video Conferencing

05/08.07.2020

It is reported that in this case Ms. Asmita Shrivastava has been appointed as an amicus, but she has not been able to join for argument through Video Conferencing.

2. Mr. Pranay Kumar Jaiswal, learned counsel is appearing on behalf of the opposite party- State of Jharkhand.

3. Learned counsel for the opposite party - State seeks adjournment on account of non-availability of file and has made a submission that he would arrange for the file from the Court Master of this Court.

4. Considering the submissions made, the matter is adjourned and is directed to be posted on Monday i.e. on 13.07.2020 under appropriate heading.

(Anubha Rawat Choudhary, J.)

Pankaj